

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO.063/1114/2017**

**Chandigarh, this the 16<sup>th</sup> day of November, 2017**

...

**CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) &  
HON'BLE Ms. P. GOPINATH, MEMBER (A)**

K.S. Dhatwalia, aged 65 years, son of late Sh. Suram Singh Dhatwalia, Resident of House No. 97, Ward No. 8, Near Thakur, Nursing Home, Hamirpur (H.P.) (Last designation Dy G.M. (C) (Grade A)

**....Applicant**

**(Present: Mr. Sanjeev Patiyal, Advocate along with the applicant)**

**VERSUS**

1. Union of India through its Secretary, Ministry of Water Resources, Shastri Bhawan, Rafi Marg, New Delhi.
2. National Projects Construction Corporation limited, plot No. 148, Sector 44, Gurugram- 122003, Haryana through its Chairman Cum Managing Director.

**....Respondents**

**ORDER (Oral)  
JUSTICE M.S. SULLAR, MEMBER (J)**

1. At the very outset, learned counsel for the applicant intends to withdraw the instant Original Application (O.A.), to enable him to file a detailed representation, for redressal of his grievance, supported by the documents, to claim the impugned benefits, before the Competent Authority, at the first instance.
2. Therefore, the O.A. is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.
3. Needless to mention, that in case the applicant files such detailed representation, supported by the relevant documents, within a period of one month, then the Competent Authority would sympathetically consider his claim, and decide the representation,

by passing a speaking/reasoned order, and in accordance with law, within a period of two months thereafter.

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**(P. GOPINATH)**  
**MEMBER (A)**

**(JUSTICE M.S. SULLAR)**  
**MEMBER (J)**

**Dated: 16.11.2017**

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